

**ITEM NO.301**

**COURT NO.2**

**SECTION XVII**

**S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S**

**SUO MOTO WRIT PETITION(CIVIL) Diary No.18159/2023**

**IN RE: SUO MOTU PROCEEDINGS IN WPA NO. 10634 OF 2023 BY THE  
SINGLE JUDGE OF THE CALCUTTA HIGH COURT**

**Date : 28-04-2023 This petition was called on for hearing today.**

**CORAM :**

**HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MS. JUSTICE HIMA KOHLI**

**For Petitioner(s)**

**By Courts Motion**

**For Respondent(s) Mr. Tushar Mehta, SG**

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 We have taken up this proceeding on taking note of the order dated 28 April 2023 passed by the learned Judge of the High Court of Calcutta in WPA No 10634 of 2023 communicated to the Secretary General of this Court.
- 2 The said order is passed by the Court on its own motion. In that background, we have also taken note of the orders dated 24 April 2023 and 28 April 2023 passed by a Bench of this Court headed by Hon'ble the Chief Justice of India. In that light, on hearing the learned Solicitor General of India, in the matter of present nature, it has been rightly pointed out by him that an order of the present nature ought not to have been passed in a judicial proceeding, more so keeping in view the judicial discipline expected to be maintained.

- 3 In that light, we hereby stay the order dated 28 April 2023 passed in *suo moto* proceedings by the learned Single Judge of the High Court of Calcutta in WPA No 10634 of 2023.
- 4 We direct the Secretary General of this Court to communicate a copy of this order to the Registrar General of the High Court of Calcutta forthwith, who shall in turn place the same before the learned Single Judge, who has passed the said order dated 28 April 2023 in WPA No 10634 of 2023.
- 5 As the circumstances stand, no further proceedings in this matter are required for the present.

**(CHETAN KUMAR)**  
A.R. - cum - P.S.

**(DIPTI KHURANA)**  
Assistant Registrar